

By Speed Post/Fax

F.No.A.12018/30/2003.AD.III.B (Pt.)
GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF EXCISE AND CUSTOMS

Gr. Floor, Hudco Vishala Building,
Bhikaji-Cama Place, New Delhi,
Dated the 22 September, 2017

To,

All the Cadre Controlling Authorities
under Central Board of Excise and Customs.

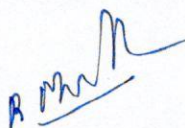
Subject: Recruitment Rules for the posts of Inspector (C.Ex., P.O. and Examiner) in the Central Board of Excise and Customs, Department of Revenue, Ministry of Finance – regarding.

Sir/ Madam,

I am directed to enclose herewith a letter F.No.3/8(15)/2015-RR dated 30.05.2017 received from the Union Public Service Commission (UPSC) in reply to our query about clarification regarding whether the terms "Limited Departmental Competitive Examination (LDCE)" and "Departmental Qualifying Examination" w.r.t. promotion in Column (10) and Column (11) in the RRs are used interchangeably and is just an editorial mistake or otherwise.

2. As informed by the UPSC, it is to state that the two terms "Limited Departmental Competitive Examination (LDCE)" and "Departmental Qualifying Examination" used w.r.t. promotion in Column (10) and Column (11) in the Recruitment Rules notified vide G.S.R. 1172 (E) dated 26.12.2016 are the same and may be used interchangeably.

3. Moreover, the organization, i.e. National Academy of Customs, Excise and Narcotics (NACEN) which used to conduct the Departmental Examination for promotion to the posts of Inspector (Central Excise, Preventive Officer and Examiner) will continue to conduct the examination in future as well.



4. In this regard, all the CCAs are informed and requested to take further necessary action in this matter at their end.

Yours faithfully,

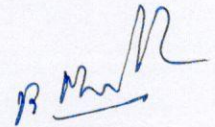


(B.K.Manthan)

Under Secretary to the Govt. of India

Tel. /Fax No.: 26162675

Copy to: (1) Webmaster, DG Systems and Data Management for uploading the same on the website.
(2) DGHRD for information and record.



(B.K.Manthan)

Under Secretary to the Govt. of India

F.No.3/8(15)/2015-RR
UNION PUBLIC SERVICE COMMISSION
Recruitment Rules Branch

New Delhi, dated the 30th May, 2017

To

The Secretary to the Government of India
Department of Revenue
Central Board of Excise & Customs
Ground Floor, Hudco Vishala Building
Bhikaji Cama Place, New Delhi.

(Attn.: Shri S. D. Bhasor, Deputy Secretary)

Subject: Proposal for Amendment of the Recruitment Rules for the posts of Inspector (Central Excise), Inspector (Preventive Officer) and Inspector (Examiner) in the Central Board of Excise and Customs, Department of Revenue, Ministry of Finance.

Sir,

I am directed to refer to your letter F.No.A.12018/30/2003-Ad.III.B dated 16.05.2017 on the subject noted above and to say that the terms "Limited Departmental Competitive Examination (LDCE)" and "Departmental Qualifying Examination" used under Column No. 10 and Column No. 11 of the RRs are same.

Yours faithfully,

aml

(H. C. Verma)

Under Secretary

Union Public Service Commission

Tei No.23364906

Handwritten note: 722/6/11/17
31/05/17